Oral Answers

Wednesday the l\$th December, 1972 / the 22nd Agrahayana 1894 (Saka)

The House met at eleven of the clock. MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

SETTING UP OF S.T.C. BY WEST BENGAL GOVERNMENT

616. SHRI KALYAN ROY: +

SHRI PRANAB KUMAR MUKHERJEE :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have received any request from the West Bengal Government for financial assistance to set up a State Trading Corporation in the State:

(b) if so. what is the total amoHnt sought; and

(c) whether any decision has been taken in the matter ?

THE MINISTER OF AGRICULTURE (SHRI FAKHRUDDIN ALI AHMED)

(a) and (b) Government have not received any specific request from the West Bengal Government for financial assistance to set up State Trading Corporation in that State. In September, 1972 a proposal to sel up State Food Corporation was received in which that Government had envisaged that besides the capital of Rs. 10 crores to be provided by Central Government and the Food Corporation of India. State Go\ eminent will require about Rs. 53 crores by way of bank advance for building up of a buffer stock of essential commodities for months 3 requirements.

(r) The proposal of the State Government to set up a State Food Corporation is under examination.

fThe question was actually asked on the floor of the House by Shri Kalvan Rov. SHRI KALYAN ROY : I strongly protest that for such a long time—for about ten months—Government is sitting over it, and it has put us in difficulties.

MR. CHAIRMAN : You put your question.

SHRI KALYAN ROY : The question is this. Mr. Ahmed would agree that this is a sort of crisis in mustard oil and pulses in West Bengal, because we have to import from outside and the market is controlled by big wholesalers and they trv to get maximum profit out of the scarcity. You would agree with me on this; there is no controversy on this point. In view of this, the West Bengal Government is persistently trying to set up a Food Corporation in that State in order not to solve the crisis but to ease the crisis, which crisis is developing. It is Iving on their table for the last six months. ! do not understand this. My first question is, when will you decide this matter finally?

SHRI FAKHRUDDIN ALI AHMED : I have already pointed out that the request was made in the month of September, and the matter is under the consideration of the Government. We have taken certain decisions, but the final decision is yet to be taken.

SHRI KALYAN ROY ; Mv second question. It is very difficult to put questions to a Minister like this, because the answer is vague and ambiguous and the reply given is the same again and again.

The crisis is developing in West Bengal. The West Bengal Government is persistently sending SOS. Would you please decide it earl) so that the West Bengal Government (d'Aimmediately start setting it up and then the decision can come, and then .you can give the money that you are to give to the West Bengal Government for setting it up ?

SHRI FAKHRUDDIN ALI AHMED: The matter has to be decided not on the basis of one State alone. The same request has been made by several other States, and the entire matter has to be looked into and an early decision in the matter will be taken.

SHRI PRANAB KUMAR MUKHERJEE: When the idea of setting up a State Food

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Corporation came in the month of September' the Minister had in view that in the current procurement season the West Bengal Government would be in a position to pro-dire sufficient food material and to supply foodgrains through public distribution system. In view of that, I would like to know from the Minister whether the desire of certain other States will also be taken into account and whether this proposal has been opposed by certain States ? That is No. 1. In that connection I woidd like to know further from him whether when the original FCI Act came into existence there was a provision that if any State Government desires to establish a State Food Corporation of its own the FCI and the Government of India will come forward with adequate financial assistance to the tune of Rs. 10 crores ? If so, why is the Government taking so much time to come to a linal decision?

SHRI FAKHRUDDIN ALI AHMED: Sir, so far as the second part of the question is concerned, it is because of the provision in the Food Corporation of India Act to set up a subsidiary corporation that the matter is under examination. So far as the position of other States is concerned, we have not got any opposition.

SHRI SARDAR AMJAD ALI : May I know from the hon. Minister whether the proposal of the State Government is primarily for the procurement of non-cereal items, in view of the scarcity of the non-cereal items in the Slate as well as the unstable supply also ? I would also like to know whether the State Government was not at all moved in case of supply of cocoanut to Bangla Desh, which has recently been agreed to by the State Trading Corporation of India and Bangla Desh Government, which is worth about Rs. 11.75 crores. Ir has come out in the papers that the entire order has been allocated to two firms of Maharashtra, which they themselves do not produce and they procure it from outside market and send to the Bangla Desh Government.

SHRI FAKHRUDDIN ALI AHMED: Sir, the proposal is mainly for procuring essential commodities like pulses, sugar, mustard oil, etc. and it is for that reason that the matter is being considered by us. We are considering whether it will help the other States or whether it will create difficulties for the other States where these commodities are to be procured. Unless and until a decision is taken on an all-India basis, it will be very difficult for us to accept the proposal.

SHRI KRISHAN KANT : The hon. Minister said that many State Governments have asked for establishment of such corporations. May I know what are the names of the States who have asked for them and whether they are concerned with these items and also with the question of food take-over ? The recent Chief Ministers' Conference discussed it. Whether it is a fact that some of the Chief Ministers are going back on the earlier decision of take-over of food during the rabi season ?

SHRI FAKHRUDDIN ALI AHMED: So far as the States which have asked for similar facilities are concerned, these are Uttar Pradesh, Gujarat, Bihar, Madhya Pradesh and Tamil Nadu. So far as the cither question is concerned that there is difficulty in procurement during the rabi season, there has been some opposition so far as the kharif crop was concerned. There has been no opposition in the rabi season.

SHRI M. ANANDAM : Sir, it has been widely published in the papers in this country thai the ruling party has taken a decision to run the food trade. Therefore, if the States are allowed to create their own State Trading Corporations, where does the Centre come into the picture? Will they not compete with each other and will it not be a ruination of the country ?

SHRI FAKHRUDDIN ALI AHMED

This is one of the considerations which is under examina ion,

DR. R. K. CHAKRABARTI : The foodgrains are supplied to the States at the rate of only 600 tonnes per day which is a very inadequate supply. May I ask the hon. Minister how long he will take to have a final decision on the setting up of the State Trading Corporations or Food Corporations for the States so that they are atleast capable of procuring themselves these items so that the entire rationing system in the States does not break down? 5

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SHRI FAKHRUDDIN ALI AHMED : It is no! a relevant question because we are dealing with the setting up of Food Corporations in the States and not with the supply of loodgraius to the Corporations.

> स्वास्थ्य मंत्रालय की समितियों में अवैसनिक रूप से काम करने वाले व्यक्तियों को निथक्ति

*617. डा० भाई महाबीर: †

श्री ना० इ० शेजवलकर :

श्री पीताम्बर दासः

थी प्रेम मनोहरः

श्री ओइम् प्रकाश त्यागी :

क्या निर्माण और आवास तथा स्वास्थ्य और परिवार नियोजन मंत्री यह वताने की कृपा करेंगे कि :

(क) उनके मंत्रालय की विभिन्न समिति-यों में ग्रवैतनिक रूप से काम करने के लिए नियुक्त व्यक्तियों के नाम क्या हैं; ग्रौर

(ख) उनकी यांग्यता विवरण का क्या हैं और उनमें से प्रत्येक को हर वर्ष दिये गये विभिन्न भत्तों की राशियां क्या हैं ?

^APPOINTMENTS IN HONORARY CAPACITY or" PERSONS IN COMMITTEES OF THE MINISTRYOF HEALTH

617. DR. BHAI MAHAVIR : SHRI N. K. SHEJWALKAR : SHRI PITAMBER DAS : SHRI PREM MANOHAR : SHRI (). P. TYAGI:

Will the Minister of WORKS AND HOUS-ING AND HEALTH AND FAMILY PLAN-NING be pleased to state :

(a) the names of the persons appointed in honorary capacity in different Committees under his Ministry; and

fThe question was actually asked on the HiM.i of the House by Dr. Bhai Mahavir. [] English translation.

(b) the details of their qualifications and amount of various allowances paid to each of them every year ?]

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : (a) and (b) A statement is placed on the Table of the Sabha [See Appendix I.XXXII, Anne-xure No. i > 7] giving the names of the Committees functioning in the Ministry of Health and Family Planning on which members other than Government officials arc serving, names of such members and the amount admissible to them (other than travelling allowance and daih allowance which are paid according to Government rules). Such members are appointed on these Committees keeping in view their suitability for the functions entrusted to the respective Com-

DR. BHAI MAHAVIR : Sir, the statement is § स्थास्यय और परिवार नियोजन मंत्रालय में उपमंत्री (श्री ए० ٩ò किस्कु): (क) ग्रौर (ख) एक विवरण देखिए परिशिष्ट 82, अनुपत्र संख्या 67) जिसमें स्वास्थय और परिवार नियोजन मंत्रालय के ग्रन्तर्गत चल रही समितियों में सरकारी कर्मचारियों के अतिरिक्त ग्रन्थ सदस्यों के नाम तथा उन्हें देव धनराधि (यात्रा भत्ता तथा दैनिक भत्तों के ग्रलावा जो कि सरकारी नियमों के अनुसार उन्हें दिए जाते हैं) का उल्लेख है. सभा पटल पर रख दिया गया है। इन सदस्यों को संबंधित समिति के कत्तंग्यों को निभाने की उनकी कार्यक्रशलता को

देखते हुए नियुक्त किया जाता है।] incomplete and I would seek your ruling on this. The second part of the question in which I asked for details of the qualifications has not been touched. The Minister says thai it is done after consideration of their suitability for the particular posts. Thai is the point. We doubt whether the suitability is considered on the basis of any objective criterion about their qualifications and how much they know of the particular work that is expected of the committee. We want to find out how much of this suitability is because of

§[] Hindi translation.